[श्री कृष्ण चन्द्र पन्त]

would at all welcome this change in the name I questioned many of them as to whether they would like this change I found that one and all they were very keen to have this change and to see that this House passes this Bill It is not merely a question of changing the name I found out from the islanders themselves that they would very much welcome that Any change that we make would be welcomed to the islanders

MR CHAIRMAN The question is

'That the Bill to alter the name of the Union Territory of the Laccadive Minicoy and Amindivi Islands, be taken into consideration"

The motion was adopted

MR CHAIRMAN We shall now take up the clauses There are no amendments to clauses 2 to 8

The question is

"That clauses 2 to 8 stand part of the Bill"

The motion was adopted

Clauses 2 to 8 were added to the Bill

Clause 1 (Short title and Commencement)

Amendment made

Page 1 line 4,—

for "1972" *substitute* 1973' (2)

(Shri K C Pant)

MR CHAIRMAN The question is

'That clause 1, as amended stand part of the Bill'

The motion was adopted

Clause 1, as amended, was added to the Bill

Enacting Formula

Amendment made

Page 1, line 1,—

for "twenty-third' *substitute*—

"Twenty-fourth" (1)

(Shri K C Pant)

MR CHAIRMAN The question is

"That the Enacting Formula, as amended stand part of the Bill"

The motion was adopted

The Enacting Formula as amended was added to the Bill

The Title was added to the Bill

SHRI K C PANT Sir, I move

"That the Bill as amended be passed'

श्री अटल बिहारी वाजपेयी : सभापति जी, जब नया नाम रखा जाता है तो कुछ मुह मीठा कराया जाता है । आप सईद साहब से कहें कि इस का बाद में प्रबन्ध कर दें बिल तो हम पास कर ही रहे हैं ।

सभापति महोदय मैं समझता हू कि वाजपेयी जी ने जो सूचना दी है वह सईद साहब ध्यान में रखेंगे । लेकिन एक चीज चूंकि डिबेट में आई है तो कह दू -तृना फिश की बहुत तारीफ की गई है शायद बम्बई की पौम्फेड भी आप ने खाई होगी ।

The question is

That the Bill as amended be passed

The motion was adopted

17.56 hrs

MESSAGES FROM RAJYA SABHA
Contd

SECRETARY Sir I have to report the following messages received from the Secretary of Rajya Sabha —

(1) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Andhra Pradesh Appropriation (No 2) Bill, 1973 which was passed by the Lok

Sabha at its sitting held on the 25th July, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Orissa Appropriation (No. 2) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 26th July, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

17.57 hrs.

RELEASE OF MEMBER

MR. CHAIRMAN: I have to inform the House that the Speaker has received the following communication dated the 26th July, 1973, from the Superintendent, Central Prison, Bombay:—

"Shri Jambuwant Dhote, Member, Lok Sabha, has been released today, the 26th July, 1973, from the prison on payment of fine"

SHRI ATAL BIHARI VAJPAYEE (Gwalior): The privilege issue would stand cancelled then?

SHRI SAMAR GUHA (Contai): That will be decided by the Privileges Committee.

17.58 hrs.

HALF-AN-HOUR DISCUSSION

DELAY IN COMMENCEMENT OF PRODUCTION AT THE DURGAPUR FERTILIZER PROJECT

SHRI SAMAR GUHA (Contai): The Durgapur Fertiliser Project failing to be commissioned not only in time but even after about three years of its scheduled has become almost a big scandal. Similarly, the Cochin fertiliser project has also become another big fertiliser scandal. I want to add more and say that the Barauni and projects which were also to be commissioned by 1970 are also going to be near-scandal. For the Durgapur Fertilser Project and the Cochin Fertiliser Project, the design, engineering and construction are almost the same. Not only the chemistry of fertiliser production, namely from naphtha to urea, is same, but these two projects were jointly undertaken by FACT and the FCI. But, unfortunately these two projects have completely failed in the sense that the time-schedule for production could not be maintained. The Durgapur fertiliser project has not yet reached even the stage of gassification of naphtha In the Cochin fertiliser a few k.g of urea was perhaps produced but that also had failed subsequently In Durgapur, Cochin, Barauni and even in Namrup the source material is not naphtha, but the end product is urea. If these projects could be commissioned to production, it would meet nearly 33 per cent of the country's requirements. If these Rs. 240 crores worth of projects could be commissioned for production in time, they would have saved our national exchequer foreign exchange to the tune of about Rs 100 crores, if not more But since no time-schedule for production of urea was maintained by these projects under construction for the last two years and there was no production, we had to import fertilisers. Even in the Eastern European countries, from where we are importing fertilisers, fertilisers have become scarce, and the price of fertiliser is now double there, and as a result, I am ashamed to say that we are begging from one door to another in foreign countries to import fertilisers. But strangely, these four fertiliser projects which were to be completed by 1970 have completely failed.

18.00 hrs.

In the case of the Durgapur project, the foundation-stone was laid by